

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 3824
TO BE ANSWERED ON 24th MARCH, 2017**

LAW COMMISSION RECOMMENDATIONS

**3824. SHRI JYOTIRADITYA M. SCINDIA
SHRI GAURAV GOGOI:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Law Commission has recently recommended enhancing punishment to those found selling intentionally adulterated or ‘noxious’ food and drinks to consumers;
- (b) if so, the details in this regard;
- (c) whether keeping in view the recommendations of the Law Commission, the Ministry of Health and Family Welfare proposes to take any effective steps to curb the manufacture and sale of adulterated food and drinks; and
- (d) if so, the details in this regard?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI FAGGAN SINGH KULASTE)**

(a) & (b): Law Commission of India has, in its 264th Report titled “Criminal Law (Amendment) Bill, 2017 (Provisions dealing with Food Adulteration)”, inter alia, recommended that provisions contained in sections 272 and 273 of the Indian Penal Code may be suitably modified on the line of the provisions of the Food Safety and Standards (FSS) Act, 2006. The report is available on the internet at <http://lawcommissionofindia.nic.in/reports/Reports264.pdf>.

(c) & (d): The Ministry of Health and Family Welfare is administrating the FSS Act, 2006. The Ministry of Home Affairs has circulated the aforesaid report of the Law Commission of India to all State/ UT Governments for comments as Criminal Law is in Concurrent list.